GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1942 ANSWERED ON:26.03.2012 AMENDMENT IN MOTOR VEHICLE ACT Antony Shri Anto;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Venugopal Shri P.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to amend Motor Vehicles Act, 1988 to deal sternly with violators of traffic rules and other offences like drunken driving/rash driving;

(b) if so, the salient features of the proposed amendments alongwith the suggestions of various State Governments received in this regard particularly from Kerala States;

(c) whether the Government also proposes to introduce stiffer punishment/heavy penalties in this regard;

(d) if so, the details thereof;

(e) whether the law enforcement agencies mandated to enforce the Motor Vehicles Act, 1988 lack adequate availability of hi-tech gadgets which makes the enforcement a bigger problem; and

(f) if so, the facts and details thereof alongwith the steps taken or proposed to be taken by the Government to improve the situation in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) Yes, Madam.

(b) to (d) The salient feature of the proposed amendments alongwith with the suggestions with various State Governments, including Kerala, received in this regard is broadly classified into the following categories:

(i) Enhancement of penalties.

(ii) Delegation of powers to States.

(iii) Responsiveness on the part of Regional Transport Authorities,

(iv) Removal of anomalies and provision for new/emerging requirements, and;

(v) Compensation to road accident victims.

The details of existing penalties and the penalties proposed in the Amendment Bill are given in the Annexure.

(e) & (f) It is the responsibility of the State Governments/UTs to ensure that the provisions prescribed in Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 are implemented. Ministry of Road Transport & Highways advises the State Governments/UTs from time to time for strict implementation of the provisions.